

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-212
IB-1871(ND)/2019

IN THE MATTER OF:

M/s. Genesha Ecosphere Ltd.

Vs.

M/s. Innovative Textiles Ltd.

....OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 04.03.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Divyanshuraz, Advocate

For the Respondent/CD

:Mr. Vishal Ganda, Mr. Anand Singh Sengar, Mr. Saransh Kothari,
Advocates

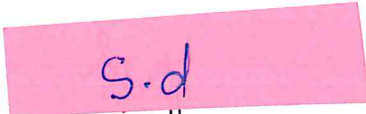
For the Intervener

:

ORDER

The Counsels for both the sides are present. As seen from the record the compliance with Section 9(3)(b) has not been done by the Operational Creditor. Therefore, the Operational Creditor is put on notice to make compliance by filing fresh affidavit within 10 days from the date of this order failing which appropriate order will be passed on the next date of hearing.

List on 30.03.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

U.D.Mehta


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)